NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 212 of 2021

IN THE MATTER OF:

Aadhar Infraholding Ltd.

...Appellant

Versus

Mohan Lal Jain & Ors.

...Respondents

Present:

For Appellant:

Mr. Sumesh Dhawan, Ms. Vatsala Kak, Ms. Geetika

Sharma, Advocates.

For Respondents:

Mr. Anirban Bhattacharya, Mr. Rajeev Chowdhary and

Mr. Dhruv Sachdeva, Advocates for R-1.

ORDER (Through Virtual Mode)

22.03.2021: After hearing Mr. Sumesh Dhawan, learned counsel for the Appellant and Mr. Anirban Bhattacharya, learned counsel for the Liquidator, we find that despite the direction of this Appellate Tribunal passed on 16th December, 2020 in Company Appeal (AT) (Insolvency) No. 944 of 2020 modifying the order impugned therein, by providing that the Adjudicating Authority will enquire into the alleged deeds in accordance with law with expedition preferably within two months, the matter is still hanging fire. We are told that there is huge delay in as-much-as the matter is pending consideration since October, 2019. We are aware of the fact that due to variety of reasons including the heavy pendency before

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the Adjudicating Authorities and acute shortage of the human resource component

at the level of Presiding Officers of National Company Law Tribunals, delay is

practically unavoidable.

In the given circumstances, we request the Adjudicating Authority to accord

priority to this matter and make all endeavours for its expeditious disposal within

one month.

Copy of this order be communicated to the Adjudicating Authority (National

Company Law Tribunal) New Delhi Bench, Court II.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra] Member (Technical)

am/gc